

**OFFICE OF THE
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
K A I L A S H A H A R.**

NO.14(A)(20)-DJ/U/Misc./2014-15/ 3435-48 /

Dated, Kailashahar,
The 1st June, 2015.

To,

1. The Addl. District & Sessions Judge, Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge, Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge(Sr. Division) Unakoti Judicial District, Kailashahar.
4. The Sub-Divisional Judicial Magistrate-Cum-Civil Judge (Jr. Division), Kamalpur/Longtharai Valley/Gandacharra, Unakoti Judicial District.
5. The Civil Judge (Jr. Division)- cum- Judicial Magistrate 1st Class, Kailashahar/Kamalpur, Unakoti Judicial District.
6. The Judicial Magistrate 1st Class-Cum-Civil Judge(Jr.Division) (Court No. 1 & 2), Kailashahar, North Tripura Judicial District.

Subject:- Up-to-date information regarding number of pending cases (Civil & Criminal) filed upto the year 2010.

Sir,

In continuation of earlier letter NO.14(A)(20)-DJ/U/Misc./2014-15/366-79, dated,-30.06.2015 of the undersigned, enclosing herewith copy of letter No.F.40(30)-HCT/MISC.STT/SJ/2013-14/14650-55, dated-01.07.2015 received from the Hon'ble High Court of Tripura on the subject cited above, I am to request you to furnish the required information regarding **status report of all cases which were instituted in the year 2010 & before (Civil & Criminal), other than cases of proclaimed offenders** and pending as on date as per prescribed Format to this Office **on or before 13.07.2015 by special Messenger/ e-mail (Kailashahar.session@gmail.com)** for onwards transmission of the same to the Hon'ble High Court of Tripura.

Please treat the matter as MOST URGENT.

Yours faithfully,

Enclosed: As stated above.
2(two) Sheets.

Sd/-

**DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.**

Copy to :-

1. The H/C (Sessions)/Civil Suits Clerk of District & Sessions Judge Court, Unakoti Judicial District, Kailashahar for necessary compliance and doing the needful.
2. ✓ The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is requested to upload this circular letter in the website of the District & Sessions Judge's Court.

D
1.7.15
**DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.**

By Fax/e-mail

**High Court of Tripura
Agartala**

No. F.40 (30)-HCT/MISC.STT/SJ/2013-15/14650-55

From: **A. Debbarma,**
Registrar (Judicial)

To

1. The District & Sessions Judge,
Gomati Judicial District, Udaipur;
2. The District & Sessions Judge,
Unakoti Judicial District, Kailashahar;
3. The District & Sessions Judge,
West Tripura Judicial District, Agartala;
4. The District & Sessions Judge,
South Tripura Judicial District, Belonia;
5. The District & Sessions Judge,
North Tripura Judicial District, Dharmanagar.

Dated, Agartala, the 1st July, 2015

Sub: Status report regarding number of pending cases (Civil and Criminal)
filed upto the year 2010.

Sir,

In continuation of this Registry's earlier letter No. F. 40 (30)-HCT/
MISC.STT/SJ/2013-15/14566-70, dated 29th June, 2015 on the subject cited above,
I am directed to request you to furnish the status report of all cases of your
jurisdiction which were instituted in the year 2010 or before, and pending as on
date, other than cases of proclaimed offenders.

The status report should clearly set out the date of framing of
charge, the nature of the charge, the number of witnesses cited by the
prosecution in the case, number of witnesses examined and reasons for non-
examination of the witnesses.

The status report in respect of Courts of Chief Judicial Magistrate,
Additional Chief Judicial Magistrate, Judicial Magistrate-cum-Civil Judge (Jr. Div)
and Civil Judge (Jr. Div)-cum- Judicial Magistrate of Agartala need not be furnished.

The information should reach to this Registry by 15.07.2015 without
fail for placing the same before the Hon'ble the Chief Justice.

Kindly treat the matter as **MOST URGENT**.

Yours faithfully,

(A. Debbarma)
Registrar (Judicial)

Copy to:

The Secretary attached to the Registrar General, High Court of Tripura,
Agartala.

Sd/-
Registrar (Judicial)

NAME OF THE COURT:-

STATUS REPORT OF ALL CASES WHICH WERE INSTITUTED IN THE YEAR 2010 & BEFORE (CIVIL & CRIMINAL), OTHER THEN
CASES OF PROCLAIMED OFFENDERS

SI no.	Number of Cases	Date of Framing of Charge	The nature of the Charge	The number of witnesses cited by the prosecution in the case	Number of witnesses examined	Reason for non examination of the witnesses	Present status	Remarks
1	2	3	4	5	6	7	8	9

Signature of the Officer